

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 136 1992.

DATE OF DECISION 5.2.93

E. S. Babu Applicant (s)

Mr. O.V. Radhakrishnan Advocate for the Applicant (s)

Versus

Sub Divisional Inspector, Chalakudi Sub Division, Pariyaram P.O.Chalakudi and others Respondent (s)

Mr. K.A. Cherian, ACGSC Advocate for the Respondent (s) 143  
Mr. D. Sreekumar, GP for R-2

CORAM :

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

The Hon'ble Mr. R. RANGARAJAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

## JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

The applicant in this case is working as a provisional EDDA-I, Vellikulangara EDSO under Chalakudi Sub Division. He has filed this application mainly for a direction to the first respondent to consider him also in the regular selection to the aforesaid post even though his name was not sponsored by the Employment Exchange.

2. At the time when the application was admitted on 27.1.92 we directed the respondents to consider the applicant also in the regular selection provisionally subject to the outcome of this application.
3. Respondents have filed a reply in which it has been stated that they have decided to consider the applicant also along with other candidates sponsored by the Employment

Exchange at the time of regular selection taking into consideration the prior service rendered by him.

4. The learned counsel for the applicant submitted that the case can be disposed of after recording the aforesaid statement in the reply statement. He further submitted that he may be allowed to continue in the present post till a regular candidate is appointed.

5. Learned counsel for respondents have no objection in accepting the request of the learned counsel for applicant and disposing the application accordingly.

6. Accordingly, we close the application recording the statement of the respondents in the reply and also observing that the applicant is entitled to continue in the post of EDDA-I, Vellikulangara EDSO till a regular hand is appointed.

7. The application is disposed of on the above lines.

8. There shall be no order as to costs.

  
R. RANGARAJAN

ADMINISTRATIVE MEMBER

  
N. DHARMADAN  
5.2.93

JUDICIAL MEMBER

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5.2.93